NINTH SESSION (Geneva), 1926—

- 22. Seamen's Articles of Agreement.
- 23. Repatriation of Seamen.

TWENTY-FIRST SESSION (Geneva), 1936—

- 53. Officers' Competency Certificates.
- 54. Holidays with Pay (Sea).
- Shipowners' Liability (Sick and Injured Seamen).
- 56. Sickness Insurance (Sea).
- 57. Hours of Work and Manning (Sea).

TWENTY-SECOND SESSION (Geneva), 1936—

58. Minimum Age (Sea) (Revised).

TWENTY-EIGHTH SESSION (Seatde), 1946—

- 68. Food and Catering (Ships' Crews).
- 69. Certification of Ships' Cooks.
- 70. Social Security (Seafarers).
- 71. Seafarers' Pensions.'
- 72. Paid Vacations (Seafarers).
- 73. Medical Examination (Seafarers).
- 74. Certification of Able Seamen,
- 75. Accommodation of Grews.
- 76. Wages, Hours of Work and Manning (Sea).

THIRTY-SECOND SESSION (Geneva), 1949 —

- 91. Paid Vacations (Seafarers) (Revised).
- 92. Accommodation of Crews (Revised).
- 93. Wages, Hours of Work and Manning (Sea) (Revised).

RAILWAY MILEAGE UNDER BILASPUR REGION

- 73. SHRI B. RATH: Will the Minister for RAILWAYS be pleased to state:
- (a) the total route mileage of Rail. ways in the Bilaspur Region of Eastern Railway; and
- (b) the total number of Railway employees in the Bilaspur Region of Eastern Railway ?

THE MINISTER FOR RAILWAYS AND TRANSPORT (SHRI LAL BAHADUR): (a) 2.264 miles;

(b) 41,171 (excluding 940 employees in Nagpur Workshops, N.G., who are under the control of Deputy Chief Mechanical Engineer, Kharagpur Workshop and not under the Regional Deputy).

HOUSE RENT ALLOWANCE FOR CUTTACK RAILWAY EMPLOYEES

- 74. SHRI B. RATH: Will the Minis ter for RAILWAYS be pleased to state:
- (a) whether any House Rent Allowance is being given to Railway Employees at Cuttack and
 - (b) if so, since when it is being given?

THE MINISTER FOR RAILWAYS AND TRANSPORT (SHRI LAL BAHADUR): (a) No.

(b) Does not arise.

WAR REPARATIONS

- 75. SHRI GOVINDA REDDY: Will the Minister for COMMERCE AND INDUS TRY be pleased to state:
- (a) the amounts of war reparations received so far by India and the coun tries from which they have been received;
- (ft) the amounts of reparations still outstanding and the countries from which they are due; and
- (c) the amount of reparations waived, if any ?

THE DEPUTY MINISTER FOR COMMERCE AND INDUSTRY (SHRI D. P. KARMARKAR): (a) Reparations are being received only from Germany and the amount so far received is Rs. 6-33 crores (approximately).

(b) According to the Paris Agreement on German Reparations, reparations, worth about Rs. 44,41,000 are still out standing from Germany—the only coun try from which reparations are due. The original estimates have, however, been modified and the actual receipts by